

ITEM NO.57

COURT NO.13

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 29953/2025

[Arising out of impugned final judgment and order dated 21-04-2025 in WRIT-A No. 1000038/2009 passed by the High Court of Judicature at Allahabad, Lucknow Bench]

CHANDRA PRAKASH GUPTA & ORS.

Petitioner(s)

VERSUS

SHANTI DEVI (DEAD) THROUGH LR

Respondent(s)

IA No. 176980/2025 - APPLICATION FOR SUBSTITUTION

IA No. 176979/2025 - EXEMPTION FROM FILING O.T.

IA No. 176978/2025 - PERMISSION TO FILE PETITION (SLP/TP/WP/..)

Date : 08-09-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) Mr. Gaurav Singh, AOR

For Respondent(s) Mr. Pawan Kumar Shukla, Adv.
Mr. Vijay Kumar Pandey, Adv.
Mr. Raj Singh Rana, AOR

UPON hearing the counsel the Court made the following
O R D E R

As prayed for by the learned counsel for the respondent, three weeks' time is granted for filing counter affidavit.

2. The matter be listed on 28.11.2025.

(VARSHA MENDIRATTA)
COURT MASTER (SH)

(ANJALI PANWAR)
COURT MASTER (NSH)